

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**OA No.2550/2016**

New Delhi this the 18<sup>th</sup> day of November, 2016

**Hon'ble Mr. V.N. Gaur Member (A)**

Mr.Kashmir Singh, Age 60  
S/o Sh. Puran Singh  
R/o H.No.77 B, Shakti Enclave,  
Near Shalimar Palace,  
Delhi-110084.  
Contact No.9873298370  
Post – Technical Assistant Retd.

-Applicant.

(By Advocate:Sh Tenzing Thinlay Lepcha for Sh Anuj Aggarwal)

Versus

1. North Delhi Municipal Corporation,  
Through its Commissioner (North),  
Dr. S.P.M. Civic Centre,  
Minto Road, New Delhi-110002.
2. The Accounts Officer/IAD  
ZAP/Civil Lines Zone,  
North Delhi Municipal Corporation,  
Internal Audit Department  
Room No.410, Civil Line Zone,  
Delhi-110054.
3. Hindu Rao Hospital  
Through its Medical Superintendent  
North Delhi Municipal Corporation,  
Malka Ganj, Delhi-110007.

-Respondents.

(By Advocate: Shri M.S.Reen)

(2)

**ORDER (Oral)**

Learned counsel for the applicant states that the impugned order in this OA dated 05.10.2015 was also the subject matter of OA No.470/2016 and batch, which was decided by this Tribunal on 30.08.2016 by quashing that order, and, therefore, the applicant in the present OA is also entitled to the same benefits.

2. Learned counsel for the respondents confirms that the impugned order in this OA is the same, which was quashed in the aforementioned OA and batch by order dated 30.08.2016.

3. In view of this development, the OA is disposed of in terms of the order passed in the aforementioned batch matter and the respondents are directed to take a decision accordingly within a period of six weeks from the date of receipt of a copy of this order. No costs.

(V.N.Gaur)  
Member (A)

/kdr/